

R.O.C.No.16033-A/2015/B2

CIVIL JUDGE
TRANSFER & POSTINGS

NOTIFICATION No. 15 / 2017

The Hon'ble The Chief Justice is pleased to make the following appointment in the High Court, Madras :

The Government in G.O.(Ms).No.948, Home (Courts-II) Department, dated 26.12.2016, have issued orders sanctioning one post of Assistant Registrar in the High Court, Madras, in the cadre of Civil Judge in the scale of pay of Rs.27700-770-33090-920-40450-1080-44700 for the e-Court Project in the High Court, Madras :

Thiru. C.B.Vedagiri, Assistant Editor-II, Tamil Law Journal, High Court, Madras, functioning as Officer on Special Duty to assist the Central Project Co-ordinator (CPC), Principal Bench of Madras High Court, is transferred and posted on other duty as Assistant Registrar (e-Court Project), High Court, Madras, in the said newly sanctioned post.

HIGH COURT, MADRAS.
DATED : 06 .02.2017

Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.

R.O.C.No.16033-A/2015/B2

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and Postings - Notification
- Joining instructions – Issued.

Ref: High Court's Notification No.15 / 2017, dated : 06.02.2017.

Thiru. C.B.Vedagiri, Assistant Editor-II, Tamil Law Journal, High Court, Madras, functioning as Officer on Special Duty to assist the Central Project Co-ordinator (CPC), Principal Bench of Madras High Court, who has been transferred and posted as Assistant Registrar (e-Court Project), High Court, Madras, in the newly sanctioned post, in the High Court's Notification cited above is required to take over charge of the post of Assistant Editor-II, Tamil Law Journal, High Court, Madras, immediately, without fail.

After taking over charge of the post of Assistant Editor-II, Tamil Law Journal, High Court, Madras, he is required to handover charge of the said post to the Assistant Editor-I, Tamil Law Journal, High Court, Madras, immediately and assume charge of the post of Assistant Registrar (e-Court Project), High Court, Madras, immediately, on the same day.

The Assistant Editor-I, Tamil Law Journal, High Court, Madras, is required to hold full additional charge of the post of Assistant Editor-II, Tamil Law Journal, High Court, Madras, until further orders.

**HIGH COURT, MADRAS.
DATED : 06 .02.2017**

**Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.**

R.O.C.No.187/2017/RG-B2

CIVIL JUDGES
TRANSFER & POSTINGS

NOTIFICATION No. 16 / 2017

The Government, in G.O.Ms.No.774, Home (Courts-III) Department, dated 28.10.2015 and in G.O.Ms.No.790, Home (Courts-II) Department, dated 30.10.2015, have issued orders for the constitution of separate District Munsif Court and Judicial Magistrate Court at Omalur in Salem District, by bifurcating the existing District Munsif-cum-Judicial Magistrate Court, Omalur in Salem District, in the cadre of Civil Judge.

Ms. N.S.Meenachandra, District Munsif-cum-Judicial Magistrate, Omalur, is transferred and posted as District Munsif, Omalur, in the aforesaid newly sanctioned Court.

Thiru R.Gokul Murugan, Judicial Magistrate, Fast Track Court at Magisterial Level, Omalur, is transferred and posted as Judicial Magistrate, Omalur, in the aforesaid newly sanctioned Court .

HIGH COURT, MADRAS.
DATED : 06 .02.2017

Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.

OFFICIAL MEMORANDUM

Sub: Courts and Judges – Civil Judges – Transfer and postings -
Notification issued - Joining instructions - Issued.

Ref: High Court's Notification No. 16 / 2017, dated : 06 .02.2017

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I

Ms.N.S.Meenachandra, District Munsif-cum-Judicial Magistrate, Omalur, who has been transferred and posted as District Munsif, Omalur, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of District Munsif, Omalur in the newly sanctioned Court, on 11.02.2017 F.N.

As the inauguration of the District Munsif Court, Omalur, is to be held on 11.02.2017, Ms.N.S.Meena Chandra, is required to report to the Principal District Judge, Salem on 10.02.2017 A.N. without fail, in connection with inauguration of the said newly sanctioned Court.

II

Thiru R.Gokul Murugan, Judicial Magistrate, Fast Track Court at Magisterial Level, Omalur, who has been transferred and posted as Judicial Magistrate, Omalur, in the newly sanctioned court vide High Court's Notification cited above, is required to assume charge of the post of Judicial Magistrate, Omalur in the newly sanctioned Court, on 11.02.2017 F.N.

As the inauguration of the Judicial Magistrate Court, Omalur, is to be held on 11.02.2017, Thiru R.Gokul Murugan, is required to report to the Principal District Judge, Salem on 10.02.2017 A.N. without fail, in connection with inauguration of the said newly sanctioned Court.

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After assuming charge of the post of Judicial Magistrate, Omalur, Thiru R.Gokul Murugan, is required to hold full additional charge of the post of Judicial Magistrate, Fast Track Court at Magisterial Level, Omalur, until further orders.

**HIGH COURT, MADRAS.
DATED : 06 .02.2017**

**Sd/- R.SAKTHIVEL,
REGISTRAR GENERAL.**